

**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****APPEAL NO. 04 OF 2026****MADAN SEN****APPLICANT****VERSUS****STATE OF UTTAR PRADESH &****RESPONDENT(S)****ORS.****INDEX**

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**Date:12/02/2026**

**Place: New Delhi**

**THROUGH**



**Priyanka swami  
Advocate**

**Standing Counsel For SEIAA, U.P  
F-13, Jangpura, New Delhi  
110014**

**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****APPEAL NO. 04 OF 2026****MADAN SEN****APPLICANT****VERSUS****STATE OF UTTAR PRADESH &****RESPONDENT(S)****ORS.****REPLY ON BEHALF OF RESPONDENT NO. 4 – SEIAA, UTTAR  
PRADESH WITH AFFIDAVIT****MOST RESPECTFULLY SHOWETH:**

1. That the answering respondent is the State Environment Impact Assessment Authority, Uttar Pradesh (hereinafter referred to as "SEIAA, U.P."), constituted under the provisions of the Environment (Protection) Act, 1986 read with the Environmental Impact Assessment Notification, 2006, and is empowered to grant, suspend, revoke or reinstate Environmental Clearance in accordance with law.

- 2.** That at the outset, the answering respondent respectfully submits that the present appeal is wholly misconceived, devoid of merit, and liable to be dismissed in limine. The appeal has been filed on an erroneous and incorrect understanding of facts and law, and the allegations made therein are unfounded, untenable, and contrary to the record. The answering respondent has acted strictly in accordance with law, within the scope of its statutory powers, and in compliance with applicable statutory provisions as well as binding judicial directions. It is respectfully submitted that save and except what is specifically admitted herein, all other averments, allegations, submissions, and contentions made in the appeal are denied as false, incorrect, and hence specifically traversed.
- 3.** That the present reply is being filed in compliance with the order dated 28.01.2026 passed by this Hon'ble Tribunal in the present appeal.
- 4.** That it is respectfully submitted that the Environmental Clearance bearing Identification No. EC23B001UP176919 dated 28.04.2023 was earlier treated as cancelled/nullified consequent to cancellation of the mining lease by the District Magistrate, Jhansi. However, subsequently, the cancellation order dated 12.08.2024 was set aside

by the competent Appellate Authority and Revisional Authority, thereby restoring the mining lease in accordance with law.

5. That it is respectfully submitted that the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, in Writ-C No. 7251 of 2025 titled Chandra Pal Singh vs. Union of India and others, was pleased to direct the prescribed authority (answering respondent) to grant opportunity of hearing to the petitioner and to pass a reasoned order in accordance with law. **True copy of the order dated 07/10/2025 passed by the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, in Writ-C No. 7251 of 2025 titled Chandra Pal Singh vs. Union of India and others, is attached herewith and marked as Annexure P/1.**
6. That in compliance with the aforesaid directions of the Hon'ble High Court, the answering respondent issued letter bearing No. 788/Parya/SEIAA/7335/2025 dated 26.11.2025 directing the project proponent to appear before the Authority on 02.12.2025 to present his case. **True copy of the letter bearing No. 788/Parya/SEIAA/7335/2025 dated 26.11.2025 issued by SEIAA, Uttar Pradesh, is attached herewith and marked as Annexure P/2.**

- 7.** That pursuant to the aforesaid notice, Shri Akhil Pratap Singh, authorized representative of the project proponent Shri Chandra Pal Singh, along with his counsel, appeared before SEIAA, U.P. on 02.12.2025 and presented the factual and legal position, including information regarding reinstatement of the mining lease by competent authorities and compliance with statutory requirements, including deposit of penalty amount imposed by the District Magistrate.
- 8.** That thereafter, the answering respondent undertook a detailed examination of the matter and considered all relevant facts and statutory developments, including:
- a)** setting aside of the lease cancellation orders by competent Appellate and Revisional Authorities;
  - b)** confirmation by the Additional District Magistrate, Jhansi vide letter dated 01.05.2025 regarding reinstatement of the mining lease; and
  - c)** the binding directions of the Hon'ble High Court requiring consideration of the matter and passing of a reasoned order after granting opportunity of hearing.

**True copy of letter dated 01.05.2025 by Additional District Magistrate, Jhansi is attached herewith and marked as Annexure P/3**

9. That upon due consideration of the entire material on record and in compliance with the directions of the Hon'ble High Court, the answering respondent, in exercise of its statutory powers under the Environment (Protection) Act, 1986 and EIA Notification, 2006, reinstated the Environmental Clearance bearing Identification No. EC23B001UP176919 dated 28.04.2023, subject to all original conditions and additional safeguards.
10. That accordingly, SEIAA, U.P. issued Letter bearing Ref No. 65/Parya/SEIAA/7335-6342/2020 dated 31.12.2025 reinstating the Environmental Clearance of the project proponent after due application of mind and compliance with the principles of natural justice and directions of the Hon'ble High Court. **True copy of Letter bearing Ref No. 65/Parya/SEIAA/7335-6342/2020 dated 31.12.2025 is attached herewith and marked Annexure P/4**
11. That it is respectfully submitted that the answering respondent had no role whatsoever in the revision proceedings bearing Revision No.

3(R)/G&M(U.P.)/2025 decided by the State Government under the applicable mining laws. The said revision proceedings were conducted by the competent statutory authority under the Mines and Minerals (Development and Regulation) Act, 1957 and the relevant State Rules governing mining leases. The answering respondent was neither the adjudicating authority nor a party exercising any appellate or revisional jurisdiction over the said proceedings. The answering respondent has acted strictly on the basis of the final orders passed by the competent statutory authorities restoring the mining lease, and thereafter considered the consequential status of the Environmental Clearance in accordance with law.

- 12.** That it is respectfully submitted that the answering respondent is not empowered under the Environment (Protection) Act, 1986 or the EIA Notification, 2006 to examine the legality, correctness, or propriety of orders passed by competent authorities under the mining laws, nor can the answering respondent sit in appeal over the decision of the Revisional Authority or other statutory authorities under the mining regime. The answering respondent is bound to take cognizance of the subsistence and validity of the mining lease as determined by competent authorities, and once the mining lease

stood reinstated by the competent Appellate and Revisional Authorities, the answering respondent was required to consider the Environmental Clearance in light of the restored legal status of the mining lease.

**13.** That it is further respectfully submitted that the answering respondent has acted independently and in compliance with the directions issued by this Hon'ble Tribunal in O.A. No. 742 of 2024, wherein the answering respondent was directed to examine the issue of violation of Environmental Clearance conditions and take appropriate action in accordance with law. In compliance with the said directions, the answering respondent examined the matter and had earlier taken action based on the cancellation of the mining lease. However, subsequent to the reinstatement of the mining lease by competent statutory authorities and in compliance with the directions issued by the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, the answering respondent reconsidered the matter, granted opportunity of hearing, and passed a reasoned order in accordance with law.

**14.** That it is respectfully submitted that the answering respondent has exercised its statutory jurisdiction independently under the Environment (Protection) Act, 1986 and the EIA Notification, 2006,

and the decision to reinstate the Environmental Clearance was taken only after due consideration of the reinstatement of the mining lease by competent authorities, compliance with the directions of the Hon'ble High Court, and after following the principles of natural justice. The answering respondent has neither ignored nor acted in contravention of any order passed by this Hon'ble Tribunal in O.A. No. 742 of 2024, and has acted strictly in accordance with law and applicable statutory provisions.

**15.** That the allegations regarding alleged suppression, misrepresentation, or collusion before the Revisional Authority are wholly unfounded, speculative, and beyond the knowledge and jurisdiction of the answering respondent. The answering respondent has no statutory authority to examine the validity of proceedings conducted by the Revisional Authority under the mining laws, and has acted bona fide on the basis of official orders and communications issued by competent authorities and after due application of mind.

**16.** That it is respectfully submitted that the answering respondent has acted strictly within its statutory powers, in compliance with the directions of the Hon'ble High Court as well as this Hon'ble Tribunal in O.A. No. 742 of 2024, and after following due process of law. No

illegality, arbitrariness, or procedural impropriety can be attributed to the answering respondent, and the present appeal, insofar as it relates to the answering respondent, is liable to be dismissed.

- 17.** The answering respondent is bound to take cognizance of the legal status of the mining lease as determined by competent statutory authorities. Once the mining lease stood reinstated by the competent Appellate and Revisional Authorities, the answering respondent was required to consider the consequential status of the Environmental Clearance in accordance with law.
- 18.** That it is respectfully submitted that the answering respondent has acted strictly in accordance with law, within its statutory jurisdiction, and in compliance with binding judicial directions, and no illegality or arbitrariness can be attributed to the answering respondent.
- 19.** That the present appeal, insofar as it seeks to challenge the reinstatement of Environmental Clearance by the answering respondent, is devoid of merit.

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH NEW DELHI**  
**APPEAL NO.4/2026**  
**IA No 40/2026,**  
**IA No 41/2026 )**

**IN THE MATTER OF**  
**Madan Sen**

**Applicant**

**VERSUS**

**State of Uttar Pradesh Through Its Secretary**

**Respondent**

**AFFIDAVIT**

I Vidhyotma Bharti, aged about 49year w/o Dr. G.L Nigam is presently posted as Assistant Director, Regional Office, Noida Directorate of Environmental, U.P having an office at E-12/1 , Noida, U.P presently at New Delhi, do hereby solemnly affirm and declare us under: -

1. That I am posted as stated above and well conversant with the fact of the present case and as such competent to swear this affidavit on behalf of Member Secretary, SEIAA before this Tribunal.
2. That the accompanying Reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying Reply are true and correct and the knowledge has been derived from official from records and nothing material has been concealed therefrom.
4. That the Deponent will continue to extend her full cooperation and shall abide by any further directions that the Hon'ble Tribunal may issue.



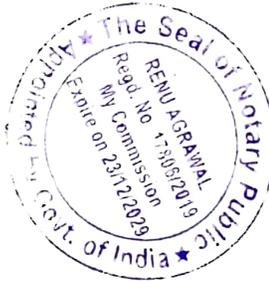
*V. Bhatnagar*  
DEPONENT

VERIFICATION

12 FEB 2026

Verified on solemn affirmatin at **New Delhi** on this day of **12 FEB 2026** 2026 that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom

*Identified By*  
*Riyanka Swami*  
*D4476/10.*  
**I identified the deponent who has signed in my presence**



*V. Bhatnagar*  
DEPONENT

**ATTESTED**

**NOTARY PUBLIC (INDIA)**

12 FEB 2026

ANNEXURE P/1



2025:AHC-LKO:61524-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD  
LUCKNOW**

**WRIT - C No. - 7251 of 2025**

Chandra Pal Singh

.....Petitioner(s)

Versus

U.O.I. Thru. Secy.Ministry Of Environment And  
Climate Change New Delhi And 4 Others

.....Respondent(s)

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Counsel for Petitioner(s)	: Rahul Srivastava
Counsel for Respondent(s)	: A.S.G.I., C.S.C., Saurabh Misra

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**Court No. - 3**

**HON'BLE SHEKHAR B. SARAF, J.  
HON'BLE PRASHANT KUMAR, J.**

1. This is a writ petition under Article 226 of the Constitution of India wherein the writ petitioner is aggrieved by an order dated April 2, 2025 passed by the respondent No.2 being the State Level Environment Impact Assessment Authority (SEIAA).

2. The impugned order was passed pursuant to the cancellation of the mining lease deed of the petitioner. However, the counsel appearing on behalf of the petitioner has indicated the order dated October 24, 2024 passed by the Divisional Commissioner, Jhansi, wherein the order of cancellation of the lease dated August 12, 2024 passed by the District Magistrate against the petitioner, has been set aside. It is to be noted that this order has not been noted in the impugned order.

3. The counsel appearing on behalf of the petitioner has served a copy of the writ petition upon the respondent No.2 by way of dasti and an affidavit of service has been filed in that regard. However, none has appeared on behalf of the respondent No. 2.

4. In our view, this matter may be disposed of, keeping in mind the above observations made, by quashing and setting aside the impugned order and directing the authority concerned to grant an opportunity of hearing to the petitioner, and thereafter, pass a reasoned order in accordance with law. The entire procedure of

WRIC No. 7251 of 2025

2

passing the reasoned order should be completed within a period of eight weeks from date.

5. The writ petition is disposed of accordingly.

**October 7, 2025**

cks/-

**(Prashant Kumar,J.) (Shekhar B. Saraf,J.)**

प्रेषक,

सदस्य सचिव  
राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ०प्र०  
पर्यावरण एवं जलवायु परिवर्तन निदेशालय,  
विनीत खण्ड-1, गोमती नगर,  
लखनऊ।

सेवा में,

श्री चन्द्रपाल सिंह,  
कृष्णा नगर कालोनी, खेड़ा गडियाव  
तहसील व जनपद-झांसी  
उ०प्र०-284003

पत्रांक : 788 / पर्या० / SEIA/7335/2025

दिनांक: 26 नवम्बर, 2025

विषय: मा० उच्च न्यायलय इलाहाबाद, लखनऊ बेंच में योजित Writ-C No.-7251 of 2025 में पारित आदेश  
दिनांक 07.10.2025 के सम्बन्ध में।

महोदय,

कृपया मा० उच्च न्यायलय इलाहाबाद, लखनऊ बेंच में योजित Writ-C No.-7251 of 2025 में पारित  
आदेश दिनांक 07.10.2025 का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश का Operative  
Part निम्नवत् है:—

"....In our view, this matter may be disposed of, keeping in mind the above observations  
made, by quashing and setting aside the impugned order and directing the authority concerned to  
grant an opportunity of hearing to the petitioner, and thereafter, pass a reasoned order in  
accordance with law. The entire procedure of passing the reasoned order should be completed  
within a period of eight weeks from date.."

मा० उच्च न्यायलय के उपरोक्त आदेश के अनुपालन में आपको निर्देशित किया जाता है कि कृपया अपने  
प्रकरण से संबंधित सभी साक्ष्यों सहित राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ०प्र० की प्रस्तावित  
बैठक दिनांक 02.12.2025 में अपराह्न 12:30 बजे पर्यावरण एवं जलवायु परिवर्तन निदेशालय, विनीत खण्ड-1,  
गोमती नगर, लखनऊ में उपस्थित होने का कष्ट करें। यह पत्र सक्षम स्तर के अनुमोदनोपरान्त प्रेषित किया जा  
रहा है।

भवदीया,



(श्रुति शुक्ला)  
उप निदेशक

प्रेषक,

अपर जिलाधिकारी (न्यायिक),  
झाँसी।

सेवा में,

चेयरमैन/  
सदस्य-सचिव,

राज्य पर्यावरण प्रभाव निर्धारण प्राधिकरण,  
उ०प्र०, लखनऊ।

पत्रांक: 64

/30एम०एम०सी०/2025-26

दिनांक: 01/05/2025

विषय :-  
महोदय,

उपखनिज बालू/मोरम के स्वीकृत खनन पट्टा के सम्बन्ध में।

कृपया अवगत कराना है कि जनपद-झाँसी के तहसील-मोंठ स्थित ग्राम-मनिकपुरा के आराजी संख्या-314 (खण्ड-1) रकवा 4.750 हेक्टेयर क्षेत्र पर बालू/मोरम खनन पट्टा 05 वर्ष (दिनांक: 17.05.2023 से 16.05.2028 तक) की अवधि हेतु स्वीकृत है। पट्टाधारक द्वारा पट्टाविलेख की शर्तों व उपबन्धों का उल्लंघन एवं मा० राष्ट्रीय हरित अधिकरण के आदेशों के उल्लंघन तथा उ०प्र० उपखनिज (परिहार) नियमावली-2021 के नियम-3.35,36(1),42(ज)(1) का भी उल्लंघन किये जाने के कारण जिलाधिकारी महोदय, झाँसी के पारित आदेश संख्या-963/30एम०एम०सी०/2024-25 दिनांक: 12.12.2024 द्वारा निरस्त कर दिया गया, जिसके विरुद्ध पट्टाधारक (श्री चन्द्रपाल सिंह पुत्र श्री भोपाल सिंह) द्वारा उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म विभाग में निगरानी संख्या-03(आर)/जी०एण्ड०एम० (यू०पी०)/2025 योजित की गयी।

उक्त निगरानी संख्या-03(आर)/जी०एण्ड०एम० (यू०पी०)/2025 में उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म विभाग लखनऊ के आदेश संख्या-365/एस०एस०एम०/2025 दिनांक: 27.01.2025 के माध्यम से आदेश पारित किया गया था, जिसके अनुपालन में जिलाधिकारी महोदय द्वारा कार्यालय के पत्र संख्या-1133/30एम०एम०सी०/2024-25 दिनांक: 31.01.2025 द्वारा उपरोक्त खनन पट्टा को बहाल कर दिया गया। तदनुसार अवगत होने का कष्ट करें।

संलग्नक: 1- उत्तर प्रदेश शासन, लखनऊ द्वारा पारित आदेश दिनांक: 27.01.2025

2- जिलाधिकारी, झाँसी द्वारा पारित आदेश दिनांक: 31.01.2025

अपर जिलाधिकारी (न्यायिक),  
झाँसी।

पत्रांक व तददिनांक:

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1-निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।

2-जिलाधिकारी, महोदय झाँसी।

अपर जिलाधिकारी (न्यायिक),  
झाँसी।

Directorate of Environment, U.P.

Vineet Khand-I, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Chandra Pal Singh,  
Krishna Nagar Colony, Khera Gadiyagaon,  
Tehsil & District- Jhansi, U.P.

Ref. No.....65...../Parya/SEIAA/7335-6342/2020

Date: 3/ December, 2025

Sub: Restoration of of Environmental Clearance for Proposed Sand/Morrum Mining at Betwa River Bed at Gata No. 314, Khand- 01, Village: Manikpura, Tehsil: Moth, District: Jhansi, Area: 4.75 Ha, File No. 7335/6342

Dear Sir,

SEIAA after detailed deliberation in its meeting dated 03.12.2025 observed that "the matter is related to reinstate the cancelled EC of the applicant Shri Chandra Pal Singh, R/o Krishna Nagar Colony, Khera Gadiyagaon, Tehsil & District Jhansi, U.P. In compliance of order 07-10-2025 of Hon'ble High Court, Allahabad, Lucknow bench via Writ-C No. 7251 of 2025 Chandra Pal Singh vs. Union of India & Ors. SEIAA reviewed the matter on 02-12-2025 giving opportunity to the project proponent and personal hearing. The detail of matter of is as follows:

1. DM, Jhansi cancelled the lease on 12.08.2024 of Shri Chandra Pal Singh regarding Sand/Morrum Mining at Betwa River Bed at Gata No. 314, Khand- 01, Village: Manikpura, Tehsil: Moth, District: Jhansi, Area: 4.75 Ha.
2. Hon'ble NGT in OA no. 742 of 2024 Madan Sen S/o Late Jagdish Prasad Vs State of UP & Ors. passed an order dated 23.09.2024, operative part of which is as follows:

...8. The aforesaid chart indicates that Respondent No. 5 had carried out instream mining and had also committed illegality in respect of 336 cubic meters of sand. Respondent No. 5 had failed to supply the proper video recording of the concerned period, therefore, the District Magistrate, Jhansi vide order dated 12.08.2024 has cancelled the lease deed of the mining area. The reply further reflects that Respondent No. 5 has also been blacklisted for two years and the penalty has been imposed vide orders dated 10.01.2024, 25.04.2024 and 04.05.2024. In view of this, UPPCB has kept in abeyance the CTO issued to the project proponent till the further orders.

...13. It is also noticed that SEIAA, UP has not initiated any action against Respondent No. 5 for violation of the EC conditions. Hence, the SEIAA, UP will also examine the issue of violation of EC conditions by Respondent No. 5 and take appropriate expeditious action in accordance with the law."...

3. The District Magistrate's order dated 12.08.2024 regarding cancellation of the mining lease had been set aside by the Commissioner, Jhansi, through order dated 24.10.2024 in Appeal No. 1076/2024 and directed the District Magistrate as reproduced below: -

"... उपरोक्त विवेचना के आधार पर अपील स्वीकार की जाती है। जिलाधिकारी, झांसी द्वारा पारित आदेश दिनांक 12-08-2024 निरस्त करते हुए प्रकरण जिलाधिकारी, झांसी को इस निर्देश के साथ प्रतिप्रेषित किया जाता है कि अपीलकर्ता/पट्टाधारक को युक्तियुक्त अवसर प्रदान करते हुए उ०प्र० उपखनिज (परिहार) नियमावली 2021 के नियमों के आलोक में गुण-दोष का आदेश पारित करना सुनिश्चित करें। "

4. SEIAA further noted that in compliance with the order of the Commissioner, Jhansi, dated 24.10.2024, the District Magistrate, Jhansi, vide order dated 12.12.2024 after granting a personal hearing and examining the representation submitted by the Project Proponent, reaffirmed the earlier cancellation order dated 12.08.2024.

5. The Project Proponent further filed a Statutory Revision before the State Government, registered as Statutory Revision No. 03(R)/G&M/2025 titled 'Chandra Pal-Singh vs. District Magistrate, Jhansi'. The State Government, vide its order dated 27.01.2025, passed the following order:

"...उपरोक्त के दृष्टिगत राजस्व हित में एवं जिलाधिकारी द्वारा पारित आदेश दिनांक 12-12-2024 में त्रुटि के दृष्टिगत जिलाधिकारी, झांसी द्वारा पारित आदेश दिनांक 12-12-2024 निरस्त किया जाता है, तथा निगरानीकर्ता को निर्देशित किया जाता है कि जिलाधिकारी, झांसी द्वारा अधिरोपित धनराशि 10 कार्य दिवस में जमा कराना सुनिश्चित करें। जिलाधिकारी, झांसी को यह भी निर्देशित किया जाता है कि डी०एम०एफ०(जिला खनिज फाउण्डेशन न्यास) के मद में देय धनराशि को सुचारु कर पुनः त्रुटिरहित गणना कराये तथा निगरानीकर्ता पर अन्य देय धनराशि जमा कराकर पट्टा संचालन शुरू कराना सुनिश्चित करें। यदि निगरानीकर्ता अधिरोपित धनराशि/शास्ति समयान्तर्गत जमा नहीं करता है तो जिलाधिकारी, झांसी यथोचित निर्णय लेने हेतु स्वतंत्र होंगे।

तदनुसार विषयगत निगरानी निस्तारित की जाती है। सभी संबंधित को सूचित किया जाय। वाद आवश्यक कार्यवाही हेतु पत्रावली दाखिल दफ्तर हो।"

6. The project proponent additionally submitted that an affidavit dated 25.01.2025 had been filed before the State Government in the said statutory revision, stating that:-

"The revisionist / deponent is willing to operate the mining lease in question hence without admitting the liability imposed revisionist is deposit the aforesaid amount mentioned and demanded in the impugned order dated 12-12-2024 within 15 days with condition that after depositing the aforesaid amount impugned order dated 12-12-2024 may deemed to be quashed and mining lease of the revisionist may be treated to be restored with permission to start the mining operation with immediate effect"

7. The applicant deposited the amount of penalty imposed on applicant and started running the mining lease in the month of February, 2025.
8. SEIAA in its 884<sup>th</sup> meeting dated 02-04-2025 recorded the decision in the present case as follows-

OA no. 742 of 2024 Madan Sen S/o Late Jagdish Prasad Vs State of UP & Ors. order dated 23.09.2024.

"SEIAA gone through the order dated 23.09.2024 passed in OA no. 742 of 2024 Madan Sen S/o Late Jagdish Prasad Vs State of UP & Ors. Operative part of which is as follows:-

... "8. The aforesaid chart indicates that Respondent No. 5 had carried out instream mining and had also committed illegality in respect of 336 cubic meters of sand. Respondent No. 5 had failed to supply the proper video recording of the concerned period, therefore, the District Magistrate, Jhansi vide order dated 12.08.2024 has cancelled the lease deed of the mining area. The reply further reflects that Respondent No. 5 has also been blacklisted for two years and the penalty has been imposed vide orders dated 10.01.2024, 25.04.2024 and 04.05.2024. In view of this, UPPCB has kept in abeyance the CTO issued to the project proponent till the further orders.

13. It is also noticed that SEIAA, UP has not initiated any action against Respondent No. 5 for violation of the EC conditions. Hence, the SEIAA, UP will also examine the issue of violation of EC conditions by Respondent No. 5 and take appropriate expeditious action in accordance with the law."

Since District Magistrate, Jhansi has cancelled the lease deed of the mine vide order no. 512/30MMC/2024-25 dated 12.08.2024. Hence EC is also null and void in view of cancelled lease deed and is cancelled effective 12/08/2024."

9. SEIAA further took note of the letter of ADM Jhansi dated 01-05-2025, the relevant portion of the letter is reproduced as follows:-

"...उक्त निगरानी संख्या-03(आर)/जी०एण्ड०एम० (यू०पी०)/2025 में उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म विभाग लखनऊ के आदेश संख्या-365/एस०एस०एम०/2025 दिनांक: 27-01-2025 के माध्यम से आदेश पारित किया गया था, जिसके अनुपालन में जिलाधिकारी महोदय, द्वारा कार्यालय के पत्र संख्या- 1133/30एम०एम०सी०/2024-25 दिनांक: 31-01-2025 द्वारा उपरोक्त खनन पट्टा को बहाल कर दिया गया। तदनुसार अवगत होने का कष्ट करें।"

10. SEIAA further noted that the project proponent approached the Hon'ble High Court, Allahabad, Lucknow bench via Writ-C No. 7251 of 2025 Chandra Pal Singh vs. Union of India

& Ors. in which the Hon'ble court has passed an order dated 07-10-2025. The operative part of the order is as below:

*"...In our view, this matter may be disposed of, keeping in mind the above observations made, by quashing and setting aside the impugned order and directing the authority concerned to grant an opportunity of hearing to the petitioner, and thereafter, pass a reasoned order in accordance with law. The entire procedure of passing the reasoned order should be completed within a period of eight weeks from date...."*

11. The applicant submitted representation to SEIAA dated 30.10.2025 and 31.10.2025 annexing order of Hon'ble High Court in Writ-C no. 7251 of 2025 dated 07.10.2025 and requested to reinstate the cancelled EC by SEIAA.
12. In compliance of above Hon'ble court order dated 07-10-2025 and applicants letter dated 30.10.2025 and 31.10.2025, SEIAA issued letter No. 788/Parya/SEIAA/7335/2025 dated 26.11.2025, directing the project proponent to appear before the Authority on 02.12.2025. Accordingly, Shri Akhil Pratap Singh, authorized representative of Shri Chandra Pal Singh, along with Advocate Shri Rahul Srivastava, appeared and presented the sequence of proceedings on 02.12.2025. The applicant informed during the hearing that, in compliance of the order dated 27-01-2025 passed by the State Government under Statutory Revision No. 03(R)/G&M/2025, the entire amount of penalty imposed by DM has been deposited.
13. In compliance of order 07-10-2025 of Hon'ble High Court, Allahabad, Lucknow bench via Writ-C No. 7251 of 2025 Chandra Pal Singh vs. Union of India & Ors. SEIAA reviewed the matter giving opportunity to the project proponent and personal hearing on 02-12-2025. After due deliberation, SEIAA took note of the fact that DM, Jhansi had cancelled the lease of applicant twice and on both the occasions the cancellation order of DM has been set aside by Commissioner and subsequently by Govt. of UP as detailed in the foregoing paragraph. ADM, Jhansi vide letter dated 01.05.2025 has confirmed that the validity of mining lease has been re-instated. The project proponent has confirmed deposition of total amount of penalty imposed by DM, Jhansi.
14. SEIAA opined that the EC issued vide EC Identification No. EC23B001UP176919 dated 28.04.2023 be reinstated with all the conditions imposed in EC dated 28.04.2023 and the following conditions:-
  - a) The order to reinstate EC by SEIAA is subjected to any orders of the Hon'ble Supreme Court, Hon'ble High Court or Hon'ble NGT, and with the condition of strict adherence to all EC conditions & stipulations, including the mandatory submission of six-monthly compliance reports.
  - b) The mining operation shall be carried out in strict compliance of all the relevant Acts, Rules and regulations, orders of Govt. of India, Govt. of UP, Sustainable Sand Mining Guidelines, 2016, and the Enforcement and Monitoring Guidelines for Sand Mining, 2020 and conditions of EC.
  - c) In case of any violation of acts/rules/guidelines in future deterrent action shall be taken, against the project proponent as per the provisions of law.
  - d) Unit shall ensure operation with maintenance of the PTZ camera with due connectivity to the command center of the Mining Department. It shall be ensured and supervised by Mining Department.
  - e) DM, Jhansi, RO, UPPCB and Mining Department shall conduct regular inspection to prevent illegal mining and ensure compliance of all conditions of environment clearance including EMP and CER.
  - f) Project proponent shall commence operation only after deposition of penalty levied by any authority.
  - g) All six monthly compliance report should be uploaded timely by project proponent."

Hence environmental clearance Identification No. EC23B001UP176919 dated 28.04.2023 is being restored.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

This is for your kind information and necessary action under the provision of EIA notification 2006 (as amended)

(Manish Mittal (IFS))  
Member Secretary, SEIAA

Copy, through email, for information and necessary action to –

1. Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate, Jhansi.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Manish Mittal (IFS))  
Member Secretary, SEIAA